

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 583 of 2020**

**IN THE MATTER OF:**

**Office of the Asst. State Tax Commissioner**

**....Appellant**

**Vs**

**Parthiv Parikh, Resolution Professional & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Aditya Vijay Kumar, Ms. Garima Malhotra and  
Mr. Aneesh Sadhwani, Advocate.**

**For Respondents: Mr. Parthiv Parikh, RP in person.  
Mr. Aditya Mahajan, Advocate.  
Mr. Arjun Chawala and Mr. Avdhesh Kr. Varshney,  
Advocates for R-2  
Mr. Rohit Kishore and Mr. Sam Abrahan, Advocates  
for R-3.  
Mr. Mahendra Upadhyay, Advocate for R-4.**

**ORDER**

**(Through Virtual Mode)**

**16.10.2020:** Respondents have not filed their reply affidavits. Time is extended by two weeks to file the same. Rejoinder, if any, may be filed within two weeks thereof. Pleadings be completed. Parties may file their short written submission, not exceeding three pages, alongwith their pleadings.

List the appeal 'for admission (after notice)' on **3<sup>rd</sup> December, 2020.**

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

**[Shreesha Merla]  
Member (Technical)**

*am/gc*